376 Written Answers to [RAJYA SABHA] Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) As per Insurance Regulatory and Development Authority of India (IRDAI), the guiding principles in dealing with transfers are prescribed in Schedule VII of IRDAI Staff (Officers and Other Employees) Regulations, 2016 and all employees irrespective of their initial posting based on qualifications or experience are liable for inter-departmental and inter-office transfers. Detailed administrative instructions in this regard shall be issued by the Chairperson in terms of para 12 of the Schedule - VII. However, IRDAI has informed that it was not found necessary to issue any further administrative instructions invoking Regulation 80.

(c) To curb corruption, IRDAI *vide* order dated 26.11.2019 has identified sensitive posts for Deputy General Manager and below in the departments which includes positions handling registration and renewals of Insurance Intermediaries *viz*. Corporate Agents, Insurance Brokers, Insurance Marketing Firms, Surveyors and Loss Assessors and Third Party Administrators, and those handling Insurance Product approvals.

(d) and (e) IRDAI has further informed that 12 employees were transferred in 2018 and 09 were transferred in 2019 and due to the situation arising out of Covid-19 pandemic no transfers have been made in 2020.

Loan disbursal by World Bank

217. SHRI VAIKO:

SHRI K.R. SURESH REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether World Bank has agreed to provide one billion dollar more as loan to India in the Covid-19 pandemic situation;

- (b) if so, the details thereof;
- (c) the details of the sector that would benefit by this term loan; and
- (d) the status of the loan disbursal by the World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) The world bank has so far provided three loans worth USD 2.5 billion to Govt of India to support Govt of India's response to COVID-19 pandemic situation for health [USD 1.0 billion], for social protection [USD 0.75 billion] and for

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economic stimulus [USD 0.75 billion], the benefits of which have accrued to all States and UTs. The first loan relating to health measures worth USD 1000 million was signed on April 03, 2020 to part finance Govt of India's INR 15,000 Cr Covid Health measures to prevent, detect and respond to the threat posed by COVID-19 and strengthen national systems for public health preparedness. As on date, USD 502.5 million has been disbursed under the loan. The second loan relating to social protection measures worth USD 750 million was signed on May 15, 2020 as budgetary support to Government of India for 'Accelerating India's COVID-19 Social Protection Response Program' to support relief measures to beneficiaries under Pradhan Mantri Garib Kalyan Yojana (PMGKY). This loan has been fully disbursed as on date. The third loan relating to economic stimulus measures worth USD 750 million was signed on July 06, 2020 as budgetary support to Government of India in order to support MSMEs under Atmanirbhar Bharat. This loan has also been fully disbursed as on date.

Payment of GST compensation to States

218. SHRI VAIKO:

SHRI K.R. SURESH REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has paid compensation against the lesser GST collection to States, during the last six months;

(b) how long the States will cope up with the delay in payment of GST compensation, in view of their exceeding the limit of short-term liquidity and increase in ways and means advance limit;

(c) whether grants would be given in view of a number of States not agreeing for borrowing; and

(d) any meeting held between the Finance Ministers of States and the Centre to resolve the crisis, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) As per provisions in section 10(2) of GST (Compensation to States) Act, 2017, GST compensation to states for period upto 31.03.2020 has been released out of GST Compensation Fund.

(b) to (d) GST compensation to States is required to be paid out of GST Compensation Fund for 5 years as per GST (Compensation to States) Act, 2017.